

NHRC Issues Notice To Odisha & Chhattisgarh On Boat Capsize In Mahanadi

<https://odishabytes.com/nhrc-issues-notice-to-odisha-chhattisgarh-on-boat-capsize-in-mahanadi/>

Bhubaneswar: The National Human Rights Commission (NHRC) has issued notices to Odisha and Chhattisgarh governments on the boat capsizing in river Mahanadi that killed 8 people recently.

In its notices, the Commission has sought the action taken report from the chief secretaries of the two states and SPs of Jharsuguda in Odisha and Raigarh in Chhattisgarh on the tragic mishap.

The authorities of the two states have been asked to submit their reports on investigation into the case within 6 weeks of receiving the notices.

It may be noted that 8 persons, all residents of Anjoripalli village under Kharasia police station of Raigarh district in Chhattisgarh drowned as the boat carrying them capsized in Mahanadi in Jharsuguda district on April 20.

The incident occurred when the ill-fated boat, returning from Maa Patharseni Mandir to Saradha Ghat in Rengali of Jharsuguda with 50 passengers aboard, lost balance and capsized, leaving eight passengers missing. They included three women and three boys.

Soon after the boat capsized, local fishermen launched rescue efforts and saved several passengers, but seven persons went missing. Next day, the search operation was resumed with the assistance of scuba divers and the ODRAF team from Bhubaneswar. The team recovered seven more bodies from Hirakud reservoir.

NHRC holds meeting on patients and doctors rights, discusses medical negligence

<https://theprint.in/india/nhrc-holds-meeting-on-patients-and-doctors-rights-discusses-medical-negligence/2058027/>

Other dignitaries present on the occasion included eminent doctors, senior health officials, representatives of various government departments, and members of the National Medical Commission.

New Delhi: The National Human Rights Commission (NHRC) on Thursday held a meeting of its Core Group on Health and Mental Health to discuss the rights of patients and doctors. The meeting was chaired by Justice Arun Mishra, Chairperson, NHRC. Other dignitaries present on the occasion included eminent doctors, senior health officials, representatives of various government departments, and members of the National Medical Commission.

The main issues discussed in the meeting related to the rights of doctors and patients. The doctors were of the opinion that the current working conditions of the doctors are not in line with international standards and that they are facing problems like long working hours, continuous shifts, lack of proper restrooms, hygiene, lack of rest, and more.

The government was also asked to take concrete steps to address the problem of medical negligence.

In connection with the case of deaths by suicide among medical students, the Secretary General of the NHRC, Bharat Lal, said that the government should take all necessary measures to prevent suicide of medical students. The NHRC also constituted a committee under the chairmanship of the Director, NIMHANS, Bangalore, to look into the matter of deaths by suicide and drop-outs of medical students.

Other important issues discussed in the meeting related to the rights of patients, including the lack of basic facilities in the rural areas, the problem of unemployment in the medical sector, and the need for reforms in the social security system.

The meeting was held in hybrid mode. NHRC Chairperson emphasized that the healthcare system in India is overburdened. There is a dire need to implement the existing laws and schemes for the welfare of all, especially the Ayushman Bharat scheme. He also urged the government to take concrete steps to address the challenges faced by the doctors and patients in the healthcare system.

NHRC asks Kendrapara DM & SP to submit report on Compensation for a rape Victim

<https://www.uniindia.com/nhrc-asks-kendrapara-dm-sp-to-submit-report-on-compensation-for-a-rape-victim/east/news/3187846.html>

Kendrapara, Apr 26 (UNI) The National Human Rights Commission (NHRC) on Friday directed the District Magistrate and SP of Kendrapara to submit a report on the compensation to be paid to a rape victim, along with proof of payment, within four weeks. Both the DM and SP of Kendrapara have also been instructed to provide additional or complete reports on the matter by June 3 before the Commission.

Acting on a petition filed by Rights activist Sagar Jena of Kendrapara, the NHRC issued the order. Jena alleged in his petition that a woman was raped by an accused who not only recorded the act but also blackmailed the victim for money. The incident occurred in November 2021 when the accused arranged a fest near the victim's neighborhood. During the event, he spiked her food, causing her to become unconscious, after which he raped her and recorded the act. Subsequently, the accused started blackmailing the victim, extorting Rs 1.5 lakh from her and threatening further assault. The victim complained about the accused on January 5, 2022.

Considering the seriousness of the matter and the gross violation of human rights, Jena requested the Commission's intervention. The Commission sought an action taken report from officials on September 22, 2022. Since no report was received, reminders were sent on February 10, 2023, and again on March 16, 2023, to the concerned authorities. In response, the SP of Kendrapara stated that a case had been registered under Section 323, 506, 376(D), 307, and 34 IPC against four accused persons. One accused was arrested on August 30, 2022, and forwarded to custody. The DSP, Kendrapara, supervised the case and concluded it as true under Section 341, 323, 506, 376(D), 307, and IPC. The SP submitted a report in August 2023, stating that the investigation was pending for the apprehension of another accused, with due action promised during the investigation.

A letter was sent to the District Legal Service Authority, Kendrapara, requesting financial assistance for the victim. Despite considerable time having passed, the district authorities had not submitted a conclusive report regarding the payment of monetary compensation to the victim. The investigation of the case was stated to be pending, but no subsequent report had been submitted on the outcome. On January 16, the Commission directed the DM and SP of Kendrapara to submit a supplementary report on the compensation to be paid to the victim and the outcome of the investigation within four weeks. The commission noted that the police report was silent on the compensation to the victim. As per the NALSA scheme, a rape victim is entitled to compensation ranging from Rs 4 lakhs (minimum) to Rs 7 lakhs (maximum), the Commission stated in its order, directing the District Magistrate and SP of Kendrapara to submit a report on compensation along with proof of payment within four weeks.

NHRC issues notices to chief secretaries of Odisha, CG in boat tragedy issue

<https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-issues-notices-to-chief-secretaries-of-odisha-cg-in-boat-tragedy-issue/articleshow/109632799.cms>

BHUBANESWAR: The National Human Rights Commission (NHRC) has issued notices to the chief secretaries of Odisha and Chhattisgarh regarding the alleged failure and negligent attitude of the state governments in addressing an issue related to the death of eight people after a boat capsized in the Mahanadi river near Saradha Ghat in Jharsuguda district on April 19. The Commission issued this direction on Thursday after taking cognizance of a petition filed by human rights activist and lawyer Radhakanta Tripathy. The complainant has drawn the attention of the Commission towards a fatal accident wherein a boat carrying more than 50 passengers capsized in the Mahanadi River.

All eight persons were residents of Anjoripali village in Kharsia, Raigarh district of Chhattisgarh. They had boarded a boat from Saradha village under Lakhanpur block in Jharsuguda district and visited Maa Patharseni Temple at Ambabhona in Bargarh district, crossing the Mahanadi River. While returning from the temple, the boat capsized due to being overloaded. Most of the people managed to swim to safety, while five women and three children met a watery grave.

The petitioner alleged that the boat was overcrowded, operated without a valid license, and lacked a fitness certificate issued by the concerned authorities. He has requested the Commission to ensure a free, fair, and impartial investigation of this fatal incident and action against the errant officials who failed to carry out their duties.

He has further requested the NHRC to direct the governments of Odisha and Chhattisgarh to submit reports on this incident with recommendations on the implementation of the status of laws, rules, norms, and parameters in this regard. He urged the Commission for the payment of an adequate amount of compensation to the next of kin of the deceased and to construct bridges where there are no alternative transportation facilities.

The Commission has sent a copy of the complaint to the chief secretaries of Odisha and Chhattisgarh, the Jharsuguda SP, and the Raigarh SP through online mode to ensure the needful action and submit their detailed action taken reports to the Commission within six weeks.

Sterlite firing: Madras HC directs officials to file counter by June 7

<https://www.newindianexpress.com/states/tamil-nadu/2024/Apr/26/sterlite-firing-madras-hc-directs-officials-to-file-counter-by-june-7>

Tiphagne filed the petition in the high court challenging the order of the National Human Rights Commission closing its suo motu investigation into the firing abruptly.

CHENNAI: The Madras High Court on Thursday directed the 21 officers of the revenue and the police departments, including IAS and IPS officers, to file their counter-affidavit in the Thoothukudi police firing case by June 7.

A division bench of Justices SS Sundar and N Senthilkumar issued the direction when a petition filed by executive director of People's Watch Henri Tiphagne regarding the 2018 firing on anti-Sterlite protesters that killed 13 persons.

The bench also expressed displeasure over the failure of the state in serving notice to the impleaded officers – then district collector of Thoothukudi N Venkatesh, three revenue officers and 17 police officers including then IG for South Zone Shailesh Kumar Yadav, DIG Kapil Kumar C Saratkar and SP Mahendran.

“You (state) are required to serve the notices but haven't served them to all the officers. Some notices have returned,” the bench said.

Setting the deadline of June 7, the bench said, “Every one of the newly impleaded respondents needs to file the counter-affidavit. We are giving time to all.” It adjourned the case to June 18, 2024 for further hearing.

Tiphagne filed the petition in the high court challenging the order of the **National Human Rights Commission** closing its suo motu investigation into the firing abruptly. He also sought the rights body to reopen the probe.

He told the bench on Thursday he was not served a copy of the updated details of the disciplinary proceedings against the impleaded officers.

Odisha Minister Tukuni Sahu Says She Opposed District Status To Padampur Before Titlagarh

<https://odishabytes.com/odisha-minister-tukuni-sahu-says-she-opposed-district-status-to-padampur-before-titlagarh/amp/>

Bhubaneswar: Commerce, Transport and Water Resources Minister Tukuni Sahu has said she had opposed formation of Padampur district and decided to resign on the issue. The minister said this while speaking at felicitation function of senior citizens in Titlagarh of Balangir district two days back. The video of her speech has gone viral in the social media

Sahu said the demand for separate district status to Titlagarh is a long pending demand of the local people. While the demand has not been fulfilled till date, formation of Padampur district would have been injustice to them, she added. "Those who accuse me of failing in my efforts for formation of Titlagarh district, I want to say that I had mentally decided to submit my resignation letter to the chief minister the day it would have materialised. But the chief minister did not let me do that. In case of a district formation in the state, the name of Titlagarh will be at the top of the list," she said.

It may be noted that chief minister Naveen Patnaik has announced during campaign for Padampur by-election about district status to the area from Bargarh district. The BJD candidate, Barsa Singh Bariha, for the constituency had won in the election. But Padampur is yet to get the district status as promised by the chief minister

India Central Bureau of Investigation launches land grab and sexual assault case in West Bengal

<https://www.jurist.org/news/2024/04/india-central-bureau-of-investigation-launches-land-grab-and-sexual-assault-case-in-west-bengal/>

The India Central Bureau of Investigation (CBI) launched a case on Thursday in response to allegations of land grabs and sexual assaults involving five influential individuals located in Sandeshkhali, West Bengal, according to an official's statement to the Press Trust of India (PTI). This follows a court-monitored investigation of the situation, which was previously ordered by the Calcutta High Court on April 10.

The case centers around a contentious land dispute, with reports indicating that women from the victim's family endured sexual assault allegedly perpetrated by prominent figures in the area. However, the identities of both the accused and the victims remain undisclosed by the CBI.

In compliance with the High Court's mandate, the CBI established an email platform to facilitate the submission of complaints akin to those reported in Sandeshkhali. This initiative resulted in a substantial influx of submissions. Subsequently, a specialized team was dispatched to Sandeshkhali to conduct a meticulous investigation into the allegations and formalize cases where prima facie evidence of wrongdoing could be established.

Following preliminary assessments on the ground, the CBI recovered large number of arms and ammunition on Friday. The court directed the CBI to file a comprehensive report on the alleged illegal land conversion. The next hearing, slated for May 2, anticipates the submission of this report, involving a scrupulous examination of revenue records and physical land inspections.

Earlier, on April 13, the National Human Rights Commission (NHRC) released a spot enquiry report highlighting several human rights concerns. The report detailed instances of assault, threat, sexual exploitation and land grabbing against victims and villagers in Sandeshkhali. As a result of these alleged human rights violations, the NHRC issued notices to the Chief Secretary as well as the Director General of Police of West Bengal, seeking detailed reports of the violent acts and the subsequent actions taken by the authorities. Further, the NHRC has also sought information with regard to compensation to victims and ameliorative measures that authorities are supposed to undertake to rebuild confidence in the local community.

Sandeshkhali Case: CBI Recovers Foreign-Made Pistol, Ammunition During Raids In West Bengal

<https://www.timesnownews.com/india/sandeshkhali-case-cbi-recovers-foreign-made-pistol-ammunition-during-raids-in-west-bengal-article-109621632>

CBI searches are also underway in other parts of the state as the probe agency carried out raids in a matter pertaining to the assault on Enforcement Directorate (ED) officials

Sandeshkhali: The Central Bureau of Investigation (CBI) today recovered a huge quantity of arms and ammunition during raids in West Bengal's Sandeshkhali. The Probe agency recovered foreign-made weapons CBI searches are also underway in other parts of the state as the probe agency carried out raids in a matter pertaining to the assault on Enforcement Directorate (ED) officials The ED team was attacked on January 5 as they went to raid the premises of TMC's Shahjahan Sheikh in connection with a multi-crore ration distribution scam. Sheikh allegedly has close links with arrested former state food minister Jyoti Priya Mallick.

The alleged key conspirator Shahjahan Sheikh is under CBI's custody after he was apprehended by the West Bengal Police on February 29. The CBI on Thursday filed the first FIR against five "influential persons" accusing them of sexual harassment and land grabbing in Sandeshkhali. CBI had not mentioned names against whom this FIR has been filed.

On April 10, the Calcutta High Court had directed CBI to probe complaints of crime against women and land grabbing in Sandeshkhali. Two days later, the CBI issued a statement and stated that, " a dedicated email "sandeshkhali@cbi.gov.in" on which the complaints of the persons of Sandeshkhali, North 24 Parganas, West Bengal regarding crime against women and forcible grabbing of land may be lodged". Within 24 hours, approximately 50 complaints were received on the "dedicated email id". "Each complaint was first verified and then cross checked.

CBI teams also spoke to locals," official sources said. On April 13, the National Human Rights Commission (NHRC) spot enquiry report had also flagged several "human rights concerns in violence hit Sandeshkhali in West Bengal." "Seeks ATR within eight weeks on each of the recommendations made therein from the Government of West Bengal," NHRC added. In January, a team of ED officials were allegedly attacked by Shahjahan Sheikh and his supporters in Sandeshkhali. Days later Sandeshkhali witnessed unprecedented protests by locals who accused Shahjahan Sheikh and his supporters of criminal intimidation, sexual assault and land grabbing.

ED has also attached assets worth Rs 12.8 crores of Shahjahan Sheikh in a money laundering case.

NHRC seeks reports from Odisha and Chhattisgarh governments on Boat tragedy in Mahanadi river

<https://www.uniindia.com/news/east/rights-odisha-boat-tragedy/3187755.html>

Kendrapara, Apr26 (UNI)The National Human Rights Commission (NHRC) has issued notices to the Chief Secretaries of Odisha and Chhattisgarh on the boat tragedy in the Mahanadi river which claimed eight lives. The NHRC also sought Action Taken Reports from the Superintendent of Police of Jharsuguda in Odisha and Raigarh district of Chhattisgarh on the incident.

The Apex right body issued the notice and sought the ATR on April 25 on a petition filed by right activist Radhakanta Tripathy who has drawn attention to the Commission to the death of eight people when a boat carrying about 50 passengers capsized in the Mahanadi River in Odisha's Jharsuguda district, on April 19 last. The boat was ferrying passengers from the Bandhapali area of Bargarh district when it encountered turbulent waters and capsized near Saradha Ghat in Jharsuguda district of Odisha.

Tripathy alleged that the boat was overcrowded, and operated without a valid license and fitness certificate issued by the concerned authorities. The boat was ferrying the residents of the Kharsani area of Raigarh district in Chhattisgarh who were going to Patharseni in the Ambabhona block of Bargarh district when the mishap took place. Tripathy requested the NHRC to ensure a free, fair, and impartial investigation of the incident and action against the errant officials who have failed to discharge their duty.

He has further requested the Commission to direct the Odisha and Chhattisgarh governments to submit reports on this incident with recommendations on the implementation status of laws, rules, norms, and payment of the adequate amount of compensation to the next of kin of the deceased. Earlier disposing of a similar petition filed by Tripathy relating to a series of boat tragedies in Odisha, the NHRC had asked the Odisha Chief Secretary to take appropriate steps to curb such tragic incidents.

"Let a copy of the complaint be transmitted to the Chief Secretary of Odisha and Chhattisgarh, Superintendent of Police of Jharsuguda, and Superintendent of Police, Raigarh, through online mode, to ensure the needful action and submit their detailed action taken reports to the Commission within six weeks," the NHRC order stated.

NHRC notice to Odisha and Chhattisgarh on boat mishaps

STATESMAN NEWS SERVICE

BHUBANESWAR, 26 APRIL:

The National Human Rights Commission (NHRC) has issued notices to the Chief Secretaries of Odisha and Chhattisgarh on the failure of the State administrations in initiating remedial measures in checking boat mishaps.

The NHRC also sought Action Taken Reports from the Superintendent of Police of Jharsuguda district of Odisha and Raigarh district of Chhattisgarh within six weeks in connection with recurring boat mishaps.

Acting on a petition filed by human rights lawyer Radhakanta Tripathy, the NHRC passed the order yesterday.

The complainant has drawn attention of the Commission towards a fatal inci-

dent wherein a boat carrying about 50 passengers capsized in the Mahanadi River in Jharsuguda District, Odisha on 19 April 2024 in which about eight people died.

Tripathy alleged that the boat was overcrowded, operated without a valid license and not having fitness certificate issued by the concerned authorities causing death of two minor boys and two women, identified as Pikeswar Rathia and Naveen Rathia and Radhika Rathia and Terasabai Rathia r/o Kharsani area of Raigarh district in Chhattisgarh and were going to Patharseni in the Ambabhona block of Bargarh district.

Tripathy has requested the NHRC to ensure free, fair and Impartial investigation of this fatal incident

and action against the errant officials who could not carry out their duties.

Earlier disposing of a similar petition filed by Tripathy on 28 April 2023 relating to a series of boat tragedies in Odisha, the NHRC asked the Odisha Chief Secretary to take appropriate steps to curb such tragic incidents.

“Let a copy of the complaint be transmitted to the Chief Secretary, Odisha, the Chief Secretary, Chhattisgarh, Superintendent of Police, Jharsuguda, Odisha, and Superintendent of Police, Raigarh, Chhattisgarh, through online mode, to ensure the needful action and submit their detailed action taken reports to the Commission within six weeks,” the NHRC in its order stated.

स्टरलाइट फायरिंग: मद्रास HC ने अधिकारियों को 7 जून तक जवाब दाखिल करने का निर्देश दिया

<https://jantaserishta.com/local/tamil-nadu/sterlite-firing-madras-hc-directs-officials-to-file-counter-by-june-7-3239586>

चेन्नई: मद्रास उच्च न्यायालय ने गुरुवार को आईएस और आईपीएस अधिकारियों सहित राजस्व और पुलिस विभाग के 21 अधिकारियों को थूथुकुडी पुलिस फायरिंग मामले में 7 जून तक अपना जवाबी हलफनामा दाखिल करने का निर्देश दिया। जस्टिस एसएस सुंदर और एन सेंथिलकुमार की खंडपीठ ने यह निर्देश तब जारी किया जब पीपुल्स वॉच के कार्यकारी निदेशक हेनरी टीफाग्रे ने स्टरलाइट विरोधी प्रदर्शनकारियों पर 2018 में हुई गोलीबारी के संबंध में एक याचिका दायर की, जिसमें 13 लोगों की मौत हो गई।

पीठ ने पक्षकार अधिकारियों को नोटिस देने में राज्य की विफलता पर भी नाराजगी व्यक्त की - थूथुकुडी के तत्कालीन जिला कलेक्टर एन वेंकटेश, तीन राजस्व अधिकारी और 17 पुलिस अधिकारी जिनमें दक्षिण क्षेत्र के तत्कालीन आईजी शैलेश कुमार यादव, डीआईजी कपिल कुमार सी शरतकर और 17 पुलिस अधिकारी शामिल थे। एसपी महेंद्रन। "आपको (राज्य को) नोटिस देना आवश्यक है लेकिन आपने सभी अधिकारियों को नोटिस नहीं दिए हैं। कुछ नोटिस वापस आ गए हैं," पीठ ने कहा।

पीठ ने 7 जून की समयसीमा तय करते हुए कहा, "नये पक्षकार प्रतिवादियों में से हर एक को जवाबी हलफनामा दाखिल करना होगा। हम सभी को समय दे रहे हैं।" इसने मामले को आगे की सुनवाई के लिए 18 जून, 2024 तक के लिए स्थगित कर दिया। टीफाग्रे ने उच्च न्यायालय में याचिका दायर कर राष्ट्रीय मानवाधिकार आयोग के उस आदेश को चुनौती दी, जिसमें गोलीबारी की स्वतः संज्ञान लेते हुए जांच को अचानक बंद कर दिया गया था। उन्होंने अधिकार संस्था से जांच दोबारा शुरू करने की भी मांग की। उन्होंने गुरुवार को पीठ को बताया कि उन्हें पक्षकार अधिकारियों के खिलाफ अनुशासनात्मक कार्यवाही के अद्यतन विवरण की प्रति नहीं दी गई।

एनएचआरसी के दूत आज गुमला में

<https://www.bhaskar.com/jharkhand/gumla/news/jha-mat-latest-gumla-news-023504-1410233.html>

गुमला। राष्ट्रीय मानवाधिकार आयोग के दूत डॉ. विनोद अग्रवाल 6 अप्रैल को गुमला में जनवितरण प्रणाली के तहत संचालित दुकान तथा अतिरिक्त प्राथमिक स्वास्थ्य केंद्र, उप स्वास्थ्य केंद्र का निरीक्षण करेंगे। इस दौरान वे स्वास्थ्य एवं जनवितरण की धरातलीय स्थिति का निरीक्षण करने के अलावा संबंधित पदाधिकारियों के साथ बैठक करेंगे। **एनएचआरसी** के दूत के आगमन को लेकर उपायुक्त श्रवण साय ने डीआरडीए के निदेशक मुस्तकीम अंसारी को संपर्क पदाधिकारी के रूप में प्रतिनियुक्त किया है। वहीं परिसदन में उनके आवासन एवं अन्य सुविधा उपलब्ध कराने के लिए नजारत उपसमाहर्ता समीर कच्छप को निर्देश दिया है। स्वास्थ्य केंद्रों के निरीक्षण को लेकर सिविल सर्जन डॉ. जेके दास को भी निर्देश दिया गया है।

NHRC seeks reports from 2 states on J'guda boat capsized

<https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-seeks-reports-from-2-states-on-jguda-boat-capsized/articleshow/109636288.cms>

Bhubaneswar: The National Human Rights Commission (NHRC) has issued notices to the chief secretaries of Odisha and Chhattisgarh regarding the alleged failure and negligent attitude of the state govts in addressing a matter related to the death of eight people after a boat capsized in the Mahanadi river near Saradha Ghat in Jharsuguda district on April 19.

The commission issued this direction on Thursday after taking cognizance of a petition filed by human rights activist and lawyer Radhakanta Tripathy. The complainant has drawn the attention of the commission towards a fatal accident wherein a boat carrying more than 50 passengers capsized in the Mahanadi river.

All eight persons were residents of Anjoripali village in Kharsia, Raigarh district of Chhattisgarh. They had boarded a boat from Saradha village under Lakhanpur block in Jharsuguda district and visited Maa Patharseni temple at Ambabhona in Bargarh district, crossing the Mahanadi. While returning from the temple, the boat capsized as it was overloaded. Most of the people managed to swim to safety but five women and three children met a watery grave.

The petitioner alleged that the boat was overcrowded, operating without a valid license and lacked a fitness certificate issued by the authorities concerned. He requested the commission to ensure a free, fair and impartial investigation of this fatal incident and action against the errant officials.

Tripathy further requested the NHRC to direct the govts of Odisha and Chhattisgarh to submit reports on this incident with recommendations on the implementation of the status of laws, rules, norms, and parameters in this regard.

He urged the commission for the payment of an adequate amount of compensation to the next of kin of the deceased and to construct bridges where there are no alternative transportation facilities.

The commission has sent a copy of the complaint to the chief secretaries of Odisha and Chhattisgarh, the Jharsuguda SP and the Raigarh SP through online mode to do the needful and submit their detailed action taken reports to the commission within six weeks.

We also published the following articles recently

NHRC issues notices to chief secretaries of Odisha, CG in boat tragedy issue
NHRC responds to a fatal boat accident in Mahanadi River, urging Odisha and Chhattisgarh to address safety concerns. Overcrowded boat lacked safety measures, resulting in casualties. Petition seeks compensation and action against negligent officials.109632799

Odisha boat capsized toll rises to 8, cops arrest 28 bodies found in Jharsuguda after a boat capsized in Mahanadi river. Over 50 passengers returning from a temple visit in Bargarh were involved. A search operation led to arrests in Raigad's Anjoripali village.109465425

58 killed after boat capsizes in Central Africa58 people died in Bangui after their overloaded boat capsized during a funeral trip. The incident involved 300 people, with 58 lifeless bodies extracted. The tragedy was reported by witnesses on the Mpoko river.109468874

Sterlite firing: Madras HC directs officials to file counter by June 7

<https://www.msn.com/en-in/news/India/sterlite-firing-madras-hc-directs-officials-to-file-counter-by-june-7/ar-AA1nGJAI>

CHENNAI: The Madras High Court on Thursday directed the 21 officers of the revenue and the police departments, including IAS and IPS officers, to file their counter-affidavit in the Thoothukudi police firing case by June 7.

A division bench of Justices SS Sundar and N Senthilkumar issued the direction when a petition filed by executive director of People's Watch Henri Tiphagne regarding the 2018 firing on anti-Sterlite protesters that killed 13 persons.

The bench also expressed displeasure over the failure of the state in serving notice to the impleaded officers – then district collector of Thoothukudi N Venkatesh, three revenue officers and 17 police officers including then IG for South Zone Shailesh Kumar Yadav, DIG Kapil Kumar C Saratkar and SP Mahendran.

“You (state) are required to serve the notices but haven't served them to all the officers. Some notices have returned,” the bench said.

Setting the deadline of June 7, the bench said, “Every one of the newly impleaded respondents needs to file the counter-affidavit. We are giving time to all.” It adjourned the case to June 18, 2024 for further hearing.

Tiphagne filed the petition in the high court challenging the order of the National Human Rights Commission closing its suo motu investigation into the firing abruptly. He also sought the rights body to reopen the probe.

He told the bench on Thursday he was not served a copy of the updated details of the disciplinary proceedings against the impleaded officers.

NHRC seeks reports from Odisha and Chhattisgarh governments on Boat tragedy in Mahanadi river

Kendrapara, (UNI)The National Human Rights Commission (NHRC) has issued notices to the Chief Secretaries of Odisha and Chhattisgarh on the boat tragedy in the Mahanadi river which claimed eight lives. The NHRC also sought Action Taken Reports from the Superintendent of Police of Jharsuguda in Odisha and Raigarh district of Chhattisgarh on the incident. The Apex right body issued the notice and sought the ATR on April 25 on a petition filed by

right activist Radhakanta Tripathy who has drawn attention to the Commission to the death of eight people when a boat carrying about 50 passengers capsized in the Mahanadi River in Odisha's Jharsuguda district, on April 19 last

The boat was ferrying passengers from the Bandhapali area of Bargarh district when it encountered turbulent waters and capsized near Saradha Ghat in Jharsuguda district of Odisha. Tripathy alleged

that the boat was overcrowded, and operated without a valid license and fitness certificate issued by the concerned authorities. The boat was ferrying the residents of the Kharsani area of Raigarh district in Chhattisgarh who were going to Patharseni in the Ambabhona block of Bargarh district when the mishap took place. Tripathy requested the NHRC to ensure a free, fair, and impartial investigation of the incident and action against the

errant officials who have failed to discharge their duty. He has further requested the Commission to direct the Odisha and Chhattisgarh governments to submit reports on this incident with recommendations on the implementation status of laws, rules, norms, and payment of the adequate amount of compensation to the next of kin of the deceased. Earlier disposing of a similar petition filed by Tripathy relating to a series of boat tragedies in Odisha, the

NHRC had asked the Odisha Chief Secretary to take appropriate steps to curb such tragic incidents. "Let a copy of the complaint be transmitted to the Chief Secretary of Odisha and Chhattisgarh, Superintendent of Police of Jharsuguda, and Superintendent of Police, Raigarh, through online mode, to ensure the needful action and submit their detailed action taken reports to the Commission within six weeks," the NHRC order stated.

'I lost much more than 10 years I spent in jail'

Acquitted after spending nearly a decade in jail under UAPA, former Delhi University Assistant Professor G N Saibaba looks back on life in 'hell': From classes in Nagpur's Anda Cell to letters to his daughter, from his wife's resolve to a mother who died broken, and a lifetime's work that is 'gone'

UMA VISHNU &
VIDHEESHA KUNTAMALLA
NEW DELHI

SITTING IN his wheelchair, a notebook on his lap, G N Saibaba draws a layout of Nagpur Central Jail's infamous Anda Cell for "notorious" inmates – its three yards, each with eight cells, separated by high walls.

It was here, in Yard No 1 of the egg-shaped high-security cell, that Saibaba spent a decade, convicted under sections of the Unlawful Activities Prevention Act (UAPA) for his alleged involvement in Maoist activities.

Last month, the Bombay High Court acquitted the former Delhi University professor and five others after hearing their appeals on a 2017 order of the trial court in Maharashtra's Gadchiroli district that convicted them, noting that the prosecution failed to prove its case. Later, the Supreme Court declined to stay the High Court judgment while observing, prima facie, that it was "very well-reasoned." Now, weeks later, as Saibaba talks of that decade, he does so with little anger. "All human beings imagine hell. From Dante to Salman Rushdie, from European to Egyptian civilisations, everyone has their own idea of hell. The Anda cell was just that," the 57-year-old says.

The UAPA case

Saibaba, an Assistant Professor of English at Delhi University's Ram Lal Anand College, was arrested on May 9, 2014, six months after the Maharashtra Police conducted raids at his house on the university campus. He was accused of arranging a meeting of the other accused – JNU student Hem Mishra and Uttarakhand-based journalist Prashant Rahi – with members of the banned CPI (Maoist) and its alleged frontal organisation, the Revolutionary Democratic Front.

After three nights in police custody at Aheri in Gadchiroli, where the case was filed, Saibaba was sent to the Nagpur jail. Three years later, on March 7, 2017, the Gadchiroli court convicted Saibaba along with Mahesh Tirkki, Hem Mishra, Pandu Narote, Prashant Rahi and Vijay Tirkki. All of them were sentenced to life imprisonment except for Tirkki, who got 10 years in jail.

"Except for bail periods that together lasted less than a year and a half, I have spent this past decade in the Anda Cell," he says. Here, he would wake up every day at 6 am to the rattle of the prison guard running his bastion over the iron bars of the cells. "You hear that from afar and then you can't sleep anymore... That is something which I am still struggling to cope with everyday, even today," he says.

In the Anda Cell, there is usually only one inmate per cell, but prison authorities got two of Saibaba's co-accused, Pandu Narote and Mahesh Tirkki, to share the cell with him and help him out since he was confined to a wheelchair – a polio infection when he was five had left him paralysed waist down. "They were poor tribals who spoke Gondi. They were forced to look after me. Given my disability, I was given a cot and, as a concession, a table. I fished my wheelchair around, there was the table and I turned it back, the bed. A low cement wall separated the toilet from the



Saibaba was arrested on May 9, 2014. Nearly a decade later, the Bombay High Court acquitted him. Abhinav Saha

rest of the cell, so my wheelchair wouldn't go all the way to the toilet. Pandu and Mahesh had to carry me to the toilet and back every time I had to use it."

Saibaba says he spent most of his time reading – the censored newspaper and the books that Vasantha brought him, of which he was allowed to keep only two at a time. Among these were a book of poems by Marathi Dalit writer Nandoo Dhasal that his daughter Manjeera sent, Tony Joseph's *Early Indians* and Shakespeare classics that he would have taught his students. He also wrote "hundreds of letters" – to Vasantha, his friends and students. All the letters, "50-60 pages at a time", were sent to Vasantha, who would then send them onwards. Many of these were for Manjeera, with whom he would have discussions on Shakespeare, Indian English writing and so on. "She was barely 14-15 years old... she was in 10th grade when I was arrested. Like me, she went on to do English Literature and even went to the same college where I once taught. She would have been my student if I hadn't been arrested," he says.

As word of the "teacher" in prison got around, other prisoners, and even the jail staff, came to him for classes in English and literacy. "Some of the guards I taught even graduated from open university," he says. Saibaba also wrote petitions for other inmates – letters seeking medical attention, bail applications and RTI requests to court.

And then, during Covid, the Anda Cell shrank further. The "malaqaats (meetings)" stopped, so did the letters and newspapers.

It was then that he found comfort in a book that Vasantha and his brother Ramadevudu had given when they visited him in jail in February 2020, days before the lockdown – Faiz Ahmed Faiz's poetry collection translated from Urdu to English. "I read it again and again and again. I also learnt a bit of Urdu and translated the book into Telugu," he says.

And in the long hours that he spent staring at the ceiling, he often asked himself: "Why me?" "Since 2010, I had been raising my voice against mining in Adivasi areas. I am not saying minerals should not be exploited, but you can't do that without coming up with an alternative plan for the tribals. In 2009, P Chidambaram as Home Minister had launched Operation Green Hunt and Adivasis were being targeted in the name of Maoists. In October 2010, a group of us set up the Forum Against War on the People, of which I was convenor. Soon, the matter garnered international attention... I received threats, but we refused to back down," he says.

The lost years

The Indian Express met Saibaba on March 21, at the AIMS General Ward, where he was admitted after his release from prison on March 7. A Master's student from Delhi University was holding Saibaba's medical reports while another from JNU accompanied him to get his tests done. "These are not the students who I taught, these are students who volunteered to help," says Vasantha.

An injury to the brachial plexus, a network of nerves that carry signals from the spinal

cord to the arms and hands, has left Saibaba's left arm amputable. "When I was being taken to the police station in Aheri, the constables handling my wheelchair couldn't handle it and a wheel broke. While there was no intention to hurt, they dragged me by my arm and I fell off the wheelchair," he says, adding that he was in searing pain for the next nine months. Following Vasantha's petitions to the National Human Rights Commission and other rights groups, Saibaba was admitted to the Government Medical College in Nagpur, which recommended a nerve grafting procedure. "When I came back to Delhi and got admitted to AIMS, I was told that it was too late to get the procedure," he says.

Meanwhile, he suffered other complications – scoliosis (curvature of the spine to a side) and apical hypertrophic cardiomyopathy (thickening of the heart muscle) and pancreatitis, an inflammation of the pancreas that made it difficult for him to digest food. Saibaba's arrest also took a toll on his family. "I was very close to my father and I missed him being around. I would write to dad, but it's hard to convey everything through letters. It became especially hard after the Supreme Court stayed the Bombay High Court's acquittal on October 14, 2022," says Manjeera, now 26, who went on to do a Master's from St. Stephen's College and an MPhil from Jamia Millia Islamia. She was referring to an earlier order by the Bombay High Court which ordered the acquittal saying the state did not follow procedural safeguards. This order, however, was set aside by the Supreme Court early last year.

Through all this, Vasantha, Saibaba's childhood sweetheart whom he married in 1991, held up the family. "Vasantha had to manage everything on her own – the house, our daughters, my legal fight. Finances were a problem." "With the university suspending Saibaba three days after his arrest, the family had to make do with his salary that had been cut by half. "Vasantha had to sell our car and when the university terminated my services in March 2021, we had to move out of the campus. The house where we are staying now belongs to a retired IAS officer. When her mother was alive, Vasantha would borrow from her but she passed away during Covid," he says, one of the only times he breaks down during the conversation.

The second was when he spoke of his own mother. "A few months later, my mother died too. She visited me in jail two-three times. In August 2021, she was diagnosed with lymphocytic cancer and passed away. I called her one week before that and she kept saying, 'I want to meet you,'" he says, his eyes welling up.

There's another loss he is struggling to deal with. "When they raided me, they took away my computer and pen drives, and with that, all the research I had done over the previous 20 years or so. What they returned is something else. All that's gone. Three of my academic works were about to be published, including one of the 'Language Question in India' and the 'History of 200 years of Indian Writing in English'. I have lost much more than the 10 years I spent in jail," he says.

THE CASE

An English teacher at DU's Ram Lal Anand College, Saibaba was accused of being linked to Maoists, and of arranging a meeting of a JNU student and a journalist with members of the banned CPI (Maoist) and its alleged front organisation, the Revolutionary Democratic Front.

OTHER ACCUSED

JNU student Hem Mishra and Uttarakhand-based journalist Prashant Rahi were the ones Saibaba was accused of connecting with Maoists. The other accused in the case – Pandu Narote (died in 2022), Mahesh Tirkki, and Vijay Tirkki – were accused of being Maoist couriers. They were arrested in 2013 and 2014.

CASE TIMELINE

MAY 2014: Six months after Maharashtra Police conducted searches at his residence in Delhi, Saibaba was arrested.

JUNE 2015: He was granted bail by Bombay High Court, taking his deteriorating health into consideration.

DECEMBER 2015: He is sent back to jail.

APRIL 2016: Supreme Court grants him bail, and pulls up Maharashtra government for its insistence on keeping him behind bars.

MARCH 2017: Saibaba, Hem Mishra, Prashant Rahi, Mahesh Tirkki and Pandu Narote are convicted under UAPA and handed a life sentence. Vijay Tirkki is sentenced to 10 years.

OCTOBER 14, 2022: After Saibaba's appeal, Nagpur Bench of Bombay High Court acquits him and the other accused, and says there was no valid sanction for him to be prosecuted under UAPA.

OCTOBER 15, 2022: Supreme Court suspends the HC verdict, saying the HC had not gone into the merits of the case or "the seriousness and gravity of the offences for which the accused were convicted".

APRIL 19, 2023: Supreme Court sets aside the HC verdict discharging the accused, and sent the matter back to the HC to be decided afresh by a different Bench.

MARCH 5, 2024: Nagpur Bench of the Bombay High Court again acquits Saibaba and the other accused.

MARCH 7: Saibaba is released from jail.

NHRC ने स्वास्थ्य और मानसिक स्वास्थ्य मुद्दों पर कोर ग्रुप की बैठक का आयोजन किया

<https://insamachar.com/nhrc-organizes-core-group-meeting-on-health-and-mental-health-issues/>

राष्ट्रीय मानव अधिकार आयोग (NHRC), भारत ने स्वास्थ्य और मानसिक स्वास्थ्य मुद्दों पर कोर ग्रुप की बैठक का आयोजन किया। बैठक का उद्देश्य मरीजों और डॉक्टरों के अधिकारों पर विचार-विमर्श करना था। बैठक हाइब्रिड मोड में, न्यायमूर्ति अरुण मिश्रा, माननीय अध्यक्ष, एनएचआरसी की अध्यक्षता में, राजीव जैन, सदस्य, एनएचआरसी, भरत लाल, महासचिव, अजय भटनागर, महानिदेशक (अन्वेषण), देवेन्द्र कुमार निमि, संयुक्त सचिव एवं अन्य एनएचआरसी के अधिकारियों की उपस्थिति में आयोजित की गई थी। बैठक में कोर ग्रुप के सदस्यों, स्वास्थ्य और परिवार कल्याण मंत्रालय और डीजीएचएस; राष्ट्रीय चिकित्सा आयोग; इंडियन मेडिकल एसोसिएशन; इस क्षेत्र के प्रख्यात डॉक्टर और डोमेन विशेषज्ञ; शिक्षाविद; और रेजिडेंट डॉक्टर्स एसोसिएशन सहित सरकार के प्रतिनिधियों ने भाग लिया।

बैठक चार तकनीकी सत्रों में आयोजित की गई, जिसमें मेडिकल कॉलेजों में बांड जारी करना, डॉक्टरों को वजीफा वितरण से संबंधित मुद्दे, मरीजों के अधिकार और डॉक्टरों के अधिकार शामिल थे।

अपने उद्घाटन भाषण में, एनएचआरसी अध्यक्ष, न्यायमूर्ति अरुण मिश्रा ने इस बात पर प्रकाश डाला कि डॉक्टरों के अधिकार और मरीजों के अधिकार दो स्तंभों की तरह हैं जो हमारी स्वास्थ्य सेवा प्रणाली को बनाए रखते हैं। उन्होंने हमारे देश में मरीजों और डॉक्टरों दोनों के सामने आने वाली विभिन्न चुनौतियों पर जोर दिया, जिसमें डॉक्टरों पर भारी काम का दबाव, अस्पतालों में डॉक्टरों के लिए बुनियादी सुविधाओं की कमी और डॉक्टरों के खिलाफ कथित चिकित्सा लापरवाही के मामलों से संबंधित मुद्दे शामिल थे। मरीजों के अधिकारों के बारे में बात करते हुए, न्यायमूर्ति मिश्रा ने पिछले साल मानसिक स्वास्थ्य संस्थानों के अपने दौरे, मरीजों के रहने की अशोभनीय स्थिति, स्वच्छता और साफ-सफाई की कमी और ठीक होने के बाद भी मरीजों को अस्पतालों में रखने की प्रथा को साझा किया। चिकित्सा लापरवाही के मामलों के संबंध में, न्यायमूर्ति मिश्रा ने कहा कि हम डॉक्टरों को किसी भी लापरवाही के लिए दोषी महसूस कराना चाहते हैं, लेकिन हम उन पर पड़ने वाले दबाव और बोझ को समझने में विफल रहते हैं।

न्यायमूर्ति मिश्रा ने इस बात पर जोर दिया कि ये सभी मुद्दे व्यक्तियों के मुद्दे नहीं हैं, बल्कि एक प्रणालीगत मुद्दों का प्रतीक हैं। उन्होंने स्वीकार किया कि स्वास्थ्य सेवा प्रणाली पर अत्यधिक बोझ है, लेकिन यह भी कहा कि सभी के कल्याण के लिए मौजूदा कानूनों और योजनाओं, खासकर आयुष्मान भारत योजना को लागू करने की सख्त जरूरत है, क्योंकि इसे अगर ठीक से और पूरी तरह से लागू किया जाए तो बड़ी सफलता मिलने की संभावना है। उन्होंने उस दुर्भाग्यपूर्ण घटना का उल्लेख किया, जहां शीर्ष भारतीय डॉक्टर विदेशों में अभ्यास करने के दौरान ग्रामीण स्तर पर सेवा करने के इच्छुक थे, लेकिन भारत में वे 2-3 साल के लिए भी दूरदराज के इलाकों में सेवा नहीं करना चाहते हैं। इसलिए, बांड की आवश्यकता थी, जिसे माननीय सर्वोच्च न्यायालय ने बरकरार रखा था; हालाँकि, न्यायमूर्ति मिश्रा के अनुसार, बांड प्रणाली शोषणकारी नहीं होनी चाहिए और इसके पीछे के उद्देश्य को लागू करने के लिए इसमें उचित सुधार किया जाना चाहिए। उन्होंने स्वीकार किया कि हालांकि स्वास्थ्य एक राज्य का विषय है, लेकिन कुछ मानक दिशानिर्देश हो सकते हैं जिन्हें सभी हितधारकों की मदद से बांड प्रणाली के लिए निर्धारित किया जा सकता है। न्यायमूर्ति मिश्रा ने

सवाल किया कि सरकार द्वारा कई सामाजिक कल्याण योजनाएं और प्रावधान हैं, लेकिन क्या हम इन योजनाओं का लाभ सीधे जरूरतमंदों तक पहुंचाने में सक्षम हैं। उन्होंने आशा व्यक्त करते हुए अपने संबोधन का समापन किया कि सभी हितधारकों को अथक प्रयास करना चाहिए और लोगों, विशेषकर हाशिए पर रहने वाले लोगों के कल्याण के लिए सभी योजनाओं को सही दिशा में लागू करना चाहिए।

एनएचआरसी के सदस्य राजीव जैन ने अपने संबोधन में मरीजों और डॉक्टरों के अधिकारों के बारे में जानकारी दी। उन्होंने मेडिकल कॉलेजों में बांड और डॉक्टरों को वजीफा देने के मुद्दे पर जोर दिया। जैकब मैथ्यू बनाम पंजाब राज्य के ऐतिहासिक फैसले का हवाला देते हुए उन्होंने इस बात पर जोर दिया कि चिकित्सा लापरवाही के मामलों के संबंध में एनएमसी और सरकार को दिशानिर्देश बनाने की जरूरत है। इसके अलावा, बड़ी संख्या में राज्यों में अभी भी मेडिकल बोर्डों की कमी है, जिन्हें कथित चिकित्सा लापरवाही की शिकायतों की समीक्षा करने का काम सौंपा गया है, जिन्हें प्राथमिकता के आधार पर संबोधित किया जाना चाहिए।

कुछ चुनौतियों पर प्रकाश डालते हुए, राजीव जैन ने चिकित्सा प्रतिष्ठानों के वर्गीकरण का उदाहरण देते हुए बताया कि सीईए के अधिकांश प्रावधानों को कानूनी रूप से लागू नहीं किया गया है। इसी तरह सीईए में मरीजों के स्वास्थ्य के अधिकारों को प्रभावित करने वाले अन्य महत्वपूर्ण प्रावधान भी हैं, जिन्हें लागू करने के लिए स्वास्थ्य एवं परिवार कल्याण मंत्रालय द्वारा औपचारिक रूप से अधिसूचित किए जाने की आवश्यकता है। वजीफा भुगतान न करने के सैकड़ों मामले आयोग के पास आए हैं। राजीव जैन ने बताया कि इस मामले में एनएमसी का कहना है कि उसके नियमों का कार्यान्वयन राज्य में "उचित प्राधिकारी" के लिए है, जबकि यह परिभाषित नहीं किया गया है कि उचित प्राधिकारी कौन है।

माननीय सदस्य ने डॉक्टरों की कामकाजी स्थितियों पर भी जोर दिया, उनके लंबे काम के घंटे और निरंतर शिफ्ट, उचित शौचालय की कमी, स्वच्छता, आराम की कमी आदि पर ध्यान आकर्षित किया। उन्होंने दोहराया कि डॉक्टरों के पास मौलिक अधिकार हैं जो उनके लिए अपने कार्यों को कुशल तरीके से पूरा करने के लिए आवश्यक हैं, जैसे मरीजों को स्वास्थ्य देखभाल प्रणाली के भीतर अधिकार हैं।

उन्होंने रेखांकित किया कि डॉक्टरों के खिलाफ हिंसा का चिकित्सा पेशेवरों पर प्रतिकूल प्रभाव पड़ता है। इसके परिणामस्वरूप तनाव, चिंता या मनोवैज्ञानिक क्षति के अलावा रोगी की खराब देखभाल हो सकती है। इसलिए, कानूनी ढांचे को मजबूत करके, सुरक्षा उपायों को बढ़ाकर, डॉक्टरों और सभी चिकित्सा स्वास्थ्य पेशेवरों के लिए संचार और उचित सहायता प्रणाली को बढ़ावा देकर इस मुद्दे का समाधान करना महत्वपूर्ण है।

महासचिव भरत लाल ने सभी मनुष्यों, विशेषकर समाज के सबसे कमजोर वर्गों के प्रति करुणा और सहानुभूति के गुणों पर ध्यान केंद्रित किया। उन्होंने उल्लेख किया कि मेडिकल छात्रों के बीच आत्महत्या से होने वाली मौतों के मामले काफी परेशान करने वाले हैं और इस पर तत्काल ध्यान देने की आवश्यकता है। उन्होंने कहा कि हम आधे-अधूरे उपाय और ढिलाई बर्दाश्त नहीं कर सकते क्योंकि सभी निष्क्रियता के परिणाम होते हैं और दिन के अंत में किसी को इसकी कीमत चुकानी पड़ती है। इसी तरह लापरवाही के कारण मरीजों की परेशानी भी अस्वीकार्य है।

विभिन्न योजनाओं और लोगों के कल्याण के लिए प्रावधान करने के लिए सरकार की सराहना करते हुए उन्होंने इस बात पर प्रकाश डाला कि उन्हें पूरी भावना से लागू करना अधिकारियों का कर्तव्य है। यदि इसे पूरी तरह लागू नहीं किया गया, तो यह कई चुनौतियों पैदा करता है, जिन पर हम आज चर्चा कर रहे हैं।

मानसिक स्वास्थ्य देखभाल अधिनियम, 2017 के बारे में बात करते हुए, महासचिव ने कहा कि सरकार और संसद के सर्वोत्तम इरादों के बावजूद, यह अधिनियम पूरे देश में पूरी तरह से लागू नहीं किया गया है जो मौजूदा चुनौतियों को बढ़ाता है। उन्होंने बैठक से अपेक्षा व्यक्त की कि विचार-विमर्श के परिणामस्वरूप विशिष्ट और कार्रवाई योग्य सिफारिशें निकलेंगी, और अक्षरशः और सच्ची भावना से कार्यान्वयन का मार्ग भी प्रशस्त होगा, जिससे जमीनी स्तर पर वास्तविक बदलाव आएगा।

अजय भटनागर ने उल्लेख किया कि एक प्रशंसनीय अभ्यास के रूप में, वरिष्ठ डॉक्टर अपने कनिष्ठों की देखभाल कर रहे हैं, उनके गुरु बन रहे हैं और उनके काम का मार्गदर्शन कर रहे हैं, ताकि युवा डॉक्टरों में आत्मविश्वास की भावना हो और उनके पास संपर्क करने के लिए कोई हो। अजय भटनागर ने कहा, “एक खुश डॉक्टर एक अच्छा और कुशल डॉक्टर होता है।” यदि एक डॉक्टर को पर्याप्त आराम, सुविधाएं और खुद की देखभाल के लिए समय मिले, तो उसके प्रदर्शन में निश्चित रूप से सुधार होगा। उन्होंने इस बात पर जोर दिया कि किसी भी संगठन की ताकत संगठनात्मक संस्कृति से आती है।

संयुक्त सचिव, देवेन्द्र कुमार निम ने बैठक के चार सत्रों का अवलोकन दिया, प्रत्येक विषय के महत्व पर प्रकाश डाला और सभी प्रतिभागियों से ठोस और कार्रवाई योग्य सिफारिशें साझा करने का अनुरोध किया, जिन्हें आयोग द्वारा आगे की उचित कार्रवाई के लिए लिया जा सकता है।

राष्ट्रीय चिकित्सा आयोग के अध्यक्ष (कार्यवाहक) डॉ. बी. एन. गंगाधर ने एनएमसी की ओर से पूरे तकनीकी सत्र के दौरान अपने इनपुट प्रदान किए। उनके द्वारा साझा किए गए महत्वपूर्ण बिंदुओं में से एक यह था कि एनएमसी ने मेडिकल छात्रों की आत्महत्या और ड्रॉप-आउट से होने वाली मौतों के मामले को देखने के लिए निदेशक, निम्हंास, बेंगलोर की अध्यक्षता में एक समिति का गठन किया है। उन्होंने यह भी साझा किया कि वे अब डॉक्टरों और मेडिकल छात्रों में तनाव से निपटने के लिए योग को बढ़ावा दे रहे हैं। उन्होंने देश में बांड प्रणाली, मेडिकल छात्रों के मानसिक स्वास्थ्य और मानसिक स्वास्थ्य मानव संसाधन के मुद्दे पर भी ध्यान केंद्रित किया।

अन्य मुद्दे, जैसे महिला पीजी छात्रों को उनके मातृत्व अवकाश के दौरान लाभ नहीं मिलना; खराब रहने और काम करने की परिस्थितियाँ; कार्यस्थल में शारीरिक और जैविक जोखिम; मनो-सामाजिक दबाव; काम का भारी बोझ; अनियमित कार्य शेड्यूल, दूर-दराज की क्षेत्रों/विभागों में अकेली महिला डॉक्टर की तैनाती; वेतन विसंगतियाँ; विशेष रूप से महिलाओं के लिए उचित शौचालय जैसी आवश्यक सुविधाओं की कमी; और अन्य पेशेवर तनावों पर भी बैठक के दौरान चर्चा की गई।

बैठक में अन्य प्रमुख वक्ताओं में एलंगबाम रॉबर्ट सिंह, संयुक्त सचिव, स्वास्थ्य एवं परिवार कल्याण विभाग, स्वास्थ्य एवं परिवार कल्याण मंत्रालय, भारत सरकार; डॉ. जितेंद्र प्रसाद, अतिरिक्त डीजीएचएस, स्वास्थ्य सेवा महानिदेशालय; डॉ. एम सी मिश्रा, पूर्व निदेशक, एम्स; प्रो. आर के धमीजानिदेशक, इहबास, दिल्ली; डॉ. निमेश देसाई, वरिष्ठ परामर्शदाता मनोचिकित्सक, कोर ग्रुप सदस्य; डॉ. अभय शुक्ला, सार्वजनिक स्वास्थ्य विशेषज्ञ, कोर ग्रुप सदस्य; डॉ. सुनील खत्री, अधिवक्ता; डॉ. शिवकुमार उत्तुरे, राष्ट्रीय उपाध्यक्ष, आईएमए;

डॉ. राजेश सागर, मनोरोग विभाग के प्रोफेसर, एम्स; डॉ. अविरल माथुर, अध्यक्ष, फेडरेशन ऑफ रेजिडेंट डॉक्टर्स एसोसिएशन (फोर्डा); डॉ. रोहन कृष्णन, राष्ट्रीय अध्यक्ष, फेडरेशन ऑफ ऑल इंडिया मेडिकल एसोसिएशन (FAIMA); डॉ. शंकुल द्विवेदी, आईएमए जूनियर डॉक्टर्स नेटवर्क; डॉ. राजीव रंजन, सह-संस्थापक, एड फॉर मैनकाइंड; और डॉ विवेक पांडे, आरटीआई कार्यकर्ता शामिल थे।